

National Human Rights Commission

Diary No	45093/CR/2020	Case / File No	8503/24/32/2020
Victim Name	GULZARI DEVI	Registration Date	18/05/2020

Action List (Click on Action given in blue color to view details)

Action No.	Action	Authority	Action Date
4	Conditional Summon	THE PRINCIPAL SECRETARY DEPARTMENT OF ENERGY, GOVT. OF UTTAR PRADESH, LUCKNOW	02/08/2021
3	Additional Information Called for	THE SUPERINTENDENT OF POLICE SP Office, Kacehri Road, Kacheri, Ghazipur, Uttar Pradesh	16/10/2020
2	Action Taken Report Called for	THE SUPERINTENDENT OF POLICE GHAZIPUR, UTTAR PRADESH	26/05/2020
1	Action Taken Report Called for	THE PRINCIPAL SECRETARY , DEPTT. OF ENERGY, GOVT. OF UTTAR PRADESH, LUCKNOW	26/05/2020

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Action : Conditional Summon(Action No 4)

Action Date	02/08/2021
Authority	THE PRINCIPAL SECRETARY, DEPARTMENT OF ENERGY, GOVT. OF UTTAR PRADESH, LUCKNOW
Proceeding	<p>The Commission has received a Complaint from one Yogendra Kumar Singh alleging electrocution death of Smt Gulzari Devi due to negligence by the Electricity Department Personnel in District Ghazipur, Uttar Pradesh. A prayer has been made for intervention by the Commission in the matter. The commission took cognizance into the matter on 26.05.2020 and called for a report from Superintendent of Police, Ghazipur, Uttar Pradesh on the Criminal case registered in the matter and the Statutory Enquiry Report of the Chief Electrical Inspector from the Principal Secretary, Department of Energy, Govt. of Uttar Pradesh, within a period of 4 weeks. In response, the Superintendent of Police, Ghazipur, Uttar Pradesh vide his communication dated 22.10.2020 has submitted the report. Perusal of the same reveals that Smt. Gulzari Devi has died due to electrocution and the matter is related to the electricity department. It has been further submitted that it would be appropriate to get the matter enquired into by the concerned department. The Commission has considered the matter. The report submitted by the Superintendent of Police, Ghazipur, Uttar Pradesh, is sketchy, evasive, casual and devoid of the facts. The Commission takes serious view of the conduct of the Superintendent of Police, Ghazipur, Uttar Pradesh as despite the incident disclosing commission of a cognizable offence, the law has not been set in motion. He was expected to furnish the details with regard to registration of the criminal case and status thereof. It thus appears that an attempt has been made to cover-up the acts of omissions/commissions on part of the delinquent Public Servants. In these circumstances, let a Notice U/S 16 of the Protection of Human Rights Act, 1993 be sent to the Superintendent of Police, Ghazipur, Uttar Pradesh, to Show Cause within 6 weeks, as to why appropriate departmental action should not be recommended against him for his failure to take the action in accordance with the law in the matter. The Commission is constrained to observe that despite lapse of considerable time and opportunities, having been given, the Principal Secretary., Department of Energy, Govt of Uttar Pradesh has not submitted the Statutory Enquiry Report of the Chief Electrical Inspector in the matter till date. The Commission takes serious view of the non-responsive attitude of the aforesaid Principal Secretary, in a case involving death of a senior citizen woman due to electrocution. In these circumstances, let Summons be issued in the name of, the Principal Secretary, Department of Energy, Govt of Uttar Pradesh, for his personal appearance before the Commission on 09.09.2021 at 11.00 A.M along with the requisite report. In case the requisite report is received on or before 02.09.2021, personal appearance of the above Officer shall stand dispensed</p>

with. A Notice be also sent to the Director General of Police, UP calling upon him to get a criminal case registered in the matter and submit its status/outcome with in a period of 4 weeks. Put up on 09.09.2021

Action : Additional Information Called for(Action No 3)

Action Date	16/10/2020
Authority	THE SUPERINTENDENT OF POLICE, SP Office, Kacehri Road, Kacheri, Ghazipur, Uttar Pradesh
Proceeding	This is in continuation of the proceedings, dated 26.05.2020, wherein the Commission directed the Principal Secretary, Department of Energy, Govt. of Uttar Pradesh, Lucknow and the Superintendent of Police, Ghazipur, UP to submit a report within four weeks. No report in this regard has been received till date. Let a reminder be issued to the concerned authority to submit a report in this regard within 4 weeks.

Action : Action Taken Report Called for(Action No 2)

Action Date	26/05/2020
Authority	THE SUPERINTENDENT OF POLICE, GHAZIPUR, UTTAR PRADESH
Proceeding	Transmit a copy of the complaint to the concerned authorities calling for a report within four weeks.

Action : Action Taken Report Called for(Action No 1)

Action Date	26/05/2020
Authority	, THE PRINCIPAL SECRETARY , DEPTT. OF ENERGY, GOVT. OF UTTAR PRADESH , LUCKNOW
Proceeding	Transmit a copy of the complaint to the concerned authorities calling for a report within four weeks.

Secondary Action List

Secondary Action No	Secondary Action	Secondary Action Date	Secondary Action Due Date	Secondary Completion Date
1	1st Reminder	16/10/2020	23/11/2020	

Complaint

Diary No	45093/CR/2020	Section	M-3
Language	HINDI	Mode	REGISTERED POST
Received Date	21/03/2020	Complaint Date	08/03/2020

Victim

Victim Name	GULZARI DEVI	Gender	Female
Religion	Unknown	Cast	Unknown
Address	THANA: GEHMAR, GHAZIPUR		
District	GHAZIPUR	State	UTTAR PRADESH

Complainant

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Name	YOGENDRA KUMAR SINGH (YOGI)		
Address	R/O VILL- RAMMANDO, POST- BHATRAUL, TEH- CHAKIYA,		
District	CHANDAULI	State	UTTAR PRADESH (0)

Incident

Incident Place	THANA: GEHMAR, GHAZIPUR	Incident Date	16/03/2020
Incident Category	DEATH DUE TO ELECTROCUTION		
Incident District	GHAZIPUR	Incident State	UTTAR PRADESH
Incident Details			